

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.10/AM20
(HELD ON 09.10.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 10/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 09.10.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri O.P. Sharma, Consultant, D/o C&PC
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 8 dated 28.08.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-101	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/ 01110/AM19/DES-VII	Status: Approved
NC No.:10/AM20 Dated: 09.10.2019	Adv. Lic. No. and Date 0310827087 Dt: 15.02.2019	RA F. No. 03/95/040/01199/AM19	

Subject: Minor Rectification/Amendment in Norms Approved

Decision: The committee considered the request of the firm and decided to amend the quantity of following import items in the minutes of Meeting No.3 of Norms Committee-VII which was held on 29.05.2019:

Sl. No. of Import Item	Name of the Import Item	Quantity Recommended in Kg for per Kg of resultant product	Earlier Recommended in Kg for per Kg of resultant product	Amended quantity now Recommended in Kg for per Kg of resultant product
3	Zinc Oxide		0.043	0.016

4	Carbon Black	0.016	0.160
5	Antioxidant 6 PPD	0.160	0.016
RA may take consequential action as per Policy / Procedures			

Case No. A-102	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/ 00977/AM19/DES-VII	Status: Approved
NC No.:10/AM20 Dated: 09.10.2019	Adv. Lic. No. and Date 0310820222 Dt: 03.04.2018	RA F. No. 03/95/040/01178/AM18	

Subject: Inclusion of of Plastic Pallets { Packing Material} as Import Item

Decision: The committee considered the request of the firm and decided to include Import Item Plastic Pallets {Packing Material} size 1100x1100x120mm with quantity of 58 Numbers for 70000Kg of Export Product with a condition that all the plastic pallets will be exported back along with the export item in the minutes of Meeting No. 24 of Norms Committee-VII which was held on 13.03.2019.

RA may take consequential action as per Policy / Procedures

Case No. A-103	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/ 00511/AM19/DES-VII	Status: Approved
NC No.:10/AM20 Dated: 09.10.2019	Adv. Lic. No. and Date 0310822946 Dt: 09.08.2018	RA F. No. 03/95/040/00448/AM19	

Subject: Inclusion of of Stearic Acid as Import Item

Decision: The committee considered the request of the firm and decided to include Import Item Stearic Acid with total quantity of 4500 Kg for total quantity of exports in the minutes of Meeting No. 20 of Norms Committee-VII which was held on 02.01.2019.

RA may take consequential action as per Policy / Procedures

Case No. A-104	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/ 00429/AM19/DES-VII	Status: Approved
NC No.:10/AM20 Dated: 09.10.2019	Adv. Lic. No. and Date 0310822428 Dt: 19.07.2018	RA F. No. 03/95/040/00350/AM19	

Subject: Amendment in the description of Export Item

Decision: The committee considered the request of the firm and decided that description of Export Item may be read as **OTHER SPECIALTY RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED COMPOUNDED SHEETS** instead of OTHER SPECIALTY RELEVANT NATURAL RUBBER/RUBBER BASED COMPOUNDED SHEETS in the minutes of Meeting No. 20 of Norms Committee-VII which was held on 02.01.2019.

Case No. A-105	M/s Chirag Pack {India}	HQ F. No.	Status:
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	Pvt. Ltd.	01/87/50/00350/AM12/DES-VII	Rejected
NC No.:10/AM20 Dated: 09.10.2019	Adv. Lic. No. and Date 0310677985 dt. 20.01.2012	RA F. No. 03/94/040/00921/AM12	

Subject: Fixation of norms.

Decision: The Committee considered the case of the firm as per agenda and noted that firm was given Personal Hearing to explain their case. However, firm neither attended the Personal Hearing nor sent any intimation. Therefore, committee decided to reject the case.

ONLINE CASES

1	Case No.:332/24/87-ALC1/2018	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01138/AM19/	RLA File :15/24/040/00007/AM16/	Lic.No/Date:1510022062 07.05.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

2	Case No.:329/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01135/AM19/	RLA File :08/24/040/00090/AM16/	Lic.No/Date:0810135750 28.07.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

3	Case No.:330/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01136/AM19/	RLA File :08/24/040/00077/AM16/	Lic.No/Date:0810135752 28.07.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

4	Case No.:331/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01137/AM19/	RLA File :08/24/040/00135/AM16/	Lic.No/Date:0810135763 03.08.2015	

Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.

5	Case No.: 68/24/87-ALC1/2018	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00874/AM19/	RLA File :08/24/040/00037/AM16/	Lic.No/Date:0810135841 13.08.2015	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net weight of Aluminium Eyelet in Export				

6	Case No.: 333/24/87-ALC1/2018	Party Name: VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01139/AM19/	RLA File :08/24/040/00142/AM16/	Lic.No/Date:0810135862 17.08.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

7	Case No.: 334/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01140/AM19/	RLA File :08/24/040/00125/AM16/	Lic.No/Date:0810135867 17.08.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

8	Case No.: 25/24/87-ALC1/2018	Party Name: ARVIND LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00831/AM19/	RLA File :08/24/040/00145/AM16/	Lic.No/Date:0810135906 20.08.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

9	Case No.: 20/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Withdrawn
	HQ File :01/87/050/00826/AM19/	RLA File :08/24/040/00163/AM16/	Lic.No/Date:0810135949 31.08.2015	
Decision : The committee considered the reply of the firm wherein it was mentioned that they have				

received surrender letter from RA, Ahemdabad for cancellation of their Advance Authorization. Therefore, committee decided to withdraw the case.

10	Case No.: 341/24/87-ALC1/2018	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01147/AM19/	RLA File :52/24/040/00046/AM16/	Lic.No/Date:5210041639 23.09.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

11	Case No.: 342/24/87-ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01148/AM19/	RLA File :08/24/040/00209/AM16/	Lic.No/Date:0810136184 06.10.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

12	Case No.: 27/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00833/AM19/	RLA File :08/24/040/00174/AM16/	Lic.No/Date:0810136316 15.10.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

13	Case No.: 344/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Withdrawn
	HQ File :01/87/050/01150/AM19/	RLA File :08/24/040/00200/AM16/	Lic.No/Date:0810136317 15.10.2015	
Decision : The committee considered the reply of the firm wherein it was mentioned that they have received surrender letter from RA, Ahemdabad for cancellation of their Advance Authorization. Therefore, committee decided to withdraw the case.				

14	Case No.: 345/24/87-ALC1/2018	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01151/AM19/	RLA File :08/24/040/00221/AM16/	Lic.No/Date:0810136333 19.10.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

15	Case No.: 347/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01153/AM19/	RLA File :08/24/040/00213/AM16/	Lic.No/Date:0810136419 02.11.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

16	Case No.: 349/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01155/AM19/	RLA File :08/24/040/00217/AM16/	Lic.No/Date:0810136420 02.11.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

17	Case No.: 391/24/87-ALC1/2018	Party Name: RAVJI KHODA AND SONS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01197/AM19/	RLA File :24/24/040/00026/AM16/	Lic.No/Date:2410041858 03.11.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

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Case No.: 182/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved																				
HQ File :01/87/050/00988/AM19/	RLA File :07/24/040/00247/AM16/	Lic.No/Date:0710109010 05.11.2015																					
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00988/AM19, the Committee decided to ratify the license as under:-																							
<table><tr><td>EXPORT ITEM</td><td>QUANTITY</td><td>IMPORT ITEM</td><td>QUANTITY</td></tr><tr><td>POLYETHYLENE FILM SHEET</td><td>1500MT</td><td>LDPE GRANULES</td><td>472.500MT</td></tr><tr><td></td><td></td><td>LLDPE GRANULES</td><td>472.500MT</td></tr><tr><td></td><td></td><td>ENHANCED POLYETHYLENE RESIN</td><td>630.000MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	POLYETHYLENE FILM SHEET	1500MT	LDPE GRANULES	472.500MT			LLDPE GRANULES	472.500MT			ENHANCED POLYETHYLENE RESIN	630.000MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY																				
POLYETHYLENE FILM SHEET	1500MT	LDPE GRANULES	472.500MT																				
		LLDPE GRANULES	472.500MT																				
		ENHANCED POLYETHYLENE RESIN	630.000MT																				
RA may take consequential action as per Policy / Procedures																							

19	Case No.: 183/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
	HQ File :01/87/050/00989/AM19/	RLA File :07/24/040/00246/AM16/	Lic.No/Date:0710109009 05.11.2015	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00989/AM19, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYETHYLENE FILM SHEET	500MT	LDPE GRANULES	157.500MT
		LLDPE GRANULES	157.500MT
		POLYETHYLENE GRANULES	210.000MT
RA may take consequential action as per Policy / Procedures			

Case No.:19/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File 20 :01/87/050/00825/AM19/	RLA File :08/24/040/00231/AM16/	Lic.No/Date:0810136548 19.11.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.			

Case No.:21/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File 21 :01/87/050/00827/AM19/	RLA File :08/24/040/00278/AM16/	Lic.No/Date:0810136547 19.11.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.			

Case No.:40/24/87-ALC1/2018	Party Name: KAYPEE POLYMERS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File 22 :01/87/050/00846/AM19/	RLA File :08/24/040/00297/AM16/	Lic.No/Date:0810136627 03.12.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

Case No.:22/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File 23 :01/87/050/00828/AM19/	RLA File :08/24/040/00255/AM16/	Lic.No/Date:0810136668 07.12.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.			

24	Case No.:24/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00830/AM19/	RLA File :08/24/040/00290/AM16/	Lic.No/Date:0810136669 07.12.2015	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {DNM}.				

25	Case No.:28/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00834/AM19/	RLA File :08/24/040/00253/AM16/	Lic.No/Date:0810136667 07.12.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahmedabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

26	Case No.:56/24/87-ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00862/AM19/	RLA File :02/24/040/00159/AM16/	Lic.No/Date:0210206358 15.12.2015	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) To indicate composition of export product clearly indicating weight of rubber part and other than rubber parts.				
b) Material balance with calculation for requirement of raw materials giving indigenous items to be used and wastage of all inputs in manufacturing the export product.				

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Case No.:360/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved																				
HQ File :01/87/050/01166/AM19/	RLA File :07/24/040/00314/AM16/	Lic.No/Date:0710109179 18.12.2015																					
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01166/AM19, the Committee decided to adopt following norms:-																							
<table><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr><tr><td>POLYETHYLENE LINER</td><td>1MT</td><td>ENHANCED POLYETHYLENE RESIN</td><td>0.588MT</td></tr><tr><td></td><td></td><td>LLDPE GRANULES</td><td>0.262MT</td></tr><tr><td></td><td></td><td>LDPE GRANULES</td><td>0.157MT</td></tr><tr><td></td><td></td><td>WHITE MASTER BATCHES</td><td>0.042MT</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	POLYETHYLENE LINER	1MT	ENHANCED POLYETHYLENE RESIN	0.588MT			LLDPE GRANULES	0.262MT			LDPE GRANULES	0.157MT			WHITE MASTER BATCHES	0.042MT
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY																				
POLYETHYLENE LINER	1MT	ENHANCED POLYETHYLENE RESIN	0.588MT																				
		LLDPE GRANULES	0.262MT																				
		LDPE GRANULES	0.157MT																				
		WHITE MASTER BATCHES	0.042MT																				
RA may take consequential action as per Policy / Procedures																							

28	Case No.:23/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
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HQ File :01/87/050/00829/AM19/	RLA File :08/24/040/00310/AM16/	Lic.No/Date:0810136782 23.12.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.			

Case No.:36/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Withdrawn
HQ File :01/87/050/00842/AM19/	RLA File :08/24/040/00327/AM16/	Lic.No/Date:0810136784 28.12.2015	
Decision : The committee considered the reply of the firm wherein it has mentioned that it has surrendered the licence and RA, Ahemdabad have cancelled Advance Authorization. Therefore, committee decided to withdraw the case.			

Case No.:350/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01156/AM19/	RLA File :08/24/040/00307/AM16/	Lic.No/Date:0810136797 29.12.2015	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.			

Case No.:356/24/87-ALC1/2018	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01162/AM19/	RLA File :07/24/040/00342/AM16/	Lic.No/Date:0710109244 08.01.2016	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete calculation for requirement of both imported and indigenous items for manufacture of export item, indicating its working composition b) Composition of each export product indicating content of each imported and indigenous item c) Production of export product vis-a-vis consumption of export product for 3 years duly certified by Chartered Accountant			

Case No.:378/24/87-ALC1/2018	Party Name: SHREE TIRUPATI POLYPACK	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/01184/AM19/	RLA File :24/24/040/00038/AM16/	Lic.No/Date:2410041909 22.01.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01184/AM19, the Committee decided to ratify the license on net to net basis as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY

LLDPE LINER BAG	50000Kg	LLDPE Granual	50000Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 29/24/87-ALC1/2018	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
33 HQ File :01/87/050/00835/AM19/	RLA File :08/24/040/00368/AM16/	Lic.No/Date:0810137073 25.01.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

Case No.: 57/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
34 HQ File :01/87/050/00863/AM19/	RLA File :08/24/040/00407/AM16/	Lic.No/Date:0810137390 10.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.			

Case No.: 3/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
35 HQ File :01/87/050/00809/AM19/	RLA File :08/24/040/00365/AM16/	Lic.No/Date:0810137402 11.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.			

Case No.: 4/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
36 HQ File :01/87/050/00810/AM19/	RLA File :08/24/040/00354/AM16/	Lic.No/Date:0810137404 11.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.			

Case No.: 5/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
37 HQ File :01/87/050/00811/AM19/	RLA File :08/24/040/00366/AM16/	Lic.No/Date:0810137405 11.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case.			

Dilip Kumar

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उप महा निदेशक विशेष व्यापार/Dy. DGFT
विदेश व्यापार : मंत्रालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.

38	Case No.: 49/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00855/AM19/	RLA File :08/24/040/00353/AM16/	Lic.No/Date:0810137403 11.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

39	Case No.: 58/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00864/AM19/	RLA File :08/24/040/00356/AM16/	Lic.No/Date:0810137427 15.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

40	Case No.: 47/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00853/AM19/	RLA File :08/24/040/00361/AM16/	Lic.No/Date:0810137429 15.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

41	Case No.: 48/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00854/AM19/	RLA File :08/24/040/00358/AM16/	Lic.No/Date:0810137430 15.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

42	Case No.: 50/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00856/AM19/	RLA File :08/24/040/00362/AM16/	Lic.No/Date:0810137426 15.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case.				

Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.

43	Case No.: 52/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00858/AM19/	RLA File :08/24/040/00355/AM16/	Lic.No/Date:0810137428 15.03.2016	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

44	Case No.: 60/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00866/AM19/	RLA File :08/24/040/00408/AM16/	Lic.No/Date:0810137538 29.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

45	Case No.: 45/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00851/AM19/	RLA File :08/24/040/00346/AM16/	Lic.No/Date:0810137536 29.03.2016	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}.				

46	Case No.: 55/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00861/AM19/	RLA File :08/24/040/00371/AM16/	Lic.No/Date:0810137537 29.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

47	Case No.: 6/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00812/AM19/	RLA File :08/24/040/00403/AM16/	Lic.No/Date:0810137550 30.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

48	Case No.: 46/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00852/AM19/	RLA File :08/24/040/00364/AM16/	Lic.No/Date:0810137547 30.03.2016	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}.				

49	Case No.: 51/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00857/AM19/	RLA File :08/24/040/00347/AM16/	Lic.No/Date:0810137546 30.03.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

50	Case No.: 59/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00865/AM19/	RLA File :08/24/040/00348/AM16/	Lic.No/Date:0810137604 05.04.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

51	Case No.: 7/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00813/AM19/	RLA File :08/24/040/00432/AM16/	Lic.No/Date:0810137606 05.04.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

52	Case No.: 8/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00814/AM19/	RLA File :08/24/040/00415/AM16/	Lic.No/Date:0810137607 05.04.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

53	Case No.: 53/24/87-	Party Name: MACRO	Meet No/Date:10/87-	Status:
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ALC1/2018	POLYMERS P. LTD.	ALC1/2019 09.10.2019	Deferred
HQ File :01/87/050/00859/AM19/	RLA File :08/24/040/00438/AM16/	Lic.No/Date:0810137605 05.04.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.			

Case No.:54/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00860/AM19/	RLA File :08/24/040/00439/AM16/	Lic.No/Date:0810137608 05.04.2016	
Decision : The committee considered the reply of the firm wherein it has informed that it has obtained EODC from RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.			

Case No.:371/24/87- ALC1/2018	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01177/AM19/	RLA File :24/24/040/00019/AM16/	Lic.No/Date:2410041944 05.04.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

Case No.:9/24/87- ALC1/2018	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00815/AM19/	RLA File :08/24/040/00011/AM17/	Lic.No/Date:0810137687 15.04.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

Case No.:84/24/87- ALC1/2018	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00890/AM19/	RLA File :08/24/040/00012/AM17/	Lic.No/Date:0810137688 15.04.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

58	Case No.:146/24/87-ALC1/2018	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00952/AM19/	RLA File :03/95/040/00065/AM17/	Lic.No/Date:0310804191 26.04.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

59	Case No.:1/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

60	Case No.:61/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Withdrawn
	HQ File :01/87/050/00867/AM19/	RLA File :08/24/040/00456/AM16/	Lic.No/Date:0810137971 23.05.2016	
Decision : The committee considered the reply of the firm wherein it has mentioned that it has surrendered the licence and RA, Ahmedabad cancelled its Advance Authorization. Therefore, committee decided to withdraw the case.				

61	Case No.:12/24/87-ALC1/2018	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00818/AM19/	RLA File :30/24/040/00005/AM17/	Lic.No/Date:3010103786 23.05.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

62	Case No.:98/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00904/AM19/	RLA File :34/24/040/00070/AM17/	Lic.No/Date:3410042270 14.06.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

Case No.: 97/24/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/00903/AM19/	RLA File :34/24/040/00045/AM17/	Lic.No/Date:3410042286 17.06.2016	

63 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00903/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ALKYD RESIN VLK-3237-70%	1Kg	PENTAERYTHRITOL	0.189Kg
		PHTHALIC ANHYDRIDE	0.248Kg
		MIX-XYLENE	0.315Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 31/24/87-ALC1/2018	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00837/AM19/	RLA File :02/24/040/00045/AM17/	Lic.No/Date:0210206763 17.06.2016	

64 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

Case No.: 78/24/87-ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00884/AM19/	RLA File :07/24/040/00106/AM17/	Lic.No/Date:0710109980 21.06.2016	

65 **Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Exact description of Export Item
- Exact name of Import with catalogue

Case No.: 15/24/87-ALC1/2018	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
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Dilip Kumar
 दिलीप कुमार / DILIP KUMAR
 उप महा निदेशक, विदेश व्यापार / Dy. DGFT
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00821/AM19/	RLA File :52/24/040/00023/AM17/	Lic.No/Date:5210041953 11.07.2016
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00821/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
CAST POLYPROPYLENE FILM.	100000Kg	POLYPROPYLENE RESIN/GRANULES (HF029, RD265CF, RD368CF)	107700Kg
		PP BASED ANTI BLOCK/MET BLOCK COMPOUND/AGENT	2300Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 17/24/87-ALC1/2018	Party Name: KABIR LEATHERS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
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HQ File :01/87/050/00823/AM19/	RLA File :05/23/040/00113/AM17/	Lic.No/Date:0510399269 27.07.2016
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00821/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC BONDED WITH 100% COTTON CANVAS -USING IMPORTED PVC CLOTH GSM 550+/-10%	6796 Sq. meter	PVC LEATHER CLOTH OF RELEVANT GSM	1.01 Sq. meter/ Sq. content in Export
PVC BONDED WITH 100% COTTON CANVAS -USING IMPORTED PVC CLOTH GSM755+/-10%	20388 Sq. meter	PVC LEATHER CLOTH OF RELEVANT GSM	1.01 Sq. meter/ Sq. content in Export
PVC BONDED WITH 100% COTTON CANVAS -USING IMPORTED PVC CLOTH GSM 850+/-10%	6796 Sq. meter	PVC LEATHER CLOTH OF RELEVANT GSM	1.01 Sq. meter/ Sq. content in Export
PVC BONDED WITH 100% COTTON CANVAS -USING IMPORTED PVC CLOTH GSM 1040+/-10%	6796 Sq. meter	PVC LEATHER CLOTH OF RELEVANT GSM	1.01 Sq. meter/ Sq. content in Export
PVC BONDED WITH 100% COTTON CANVAS -USING IMPORTED PVC CLOTH GSM 1270+/-10%	6796 Sq. meter	PVC LEATHER CLOTH OF RELEVANT GSM	1.01 Sq. meter/ Sq. content in Export
RA may take consequential action as per Policy / Procedures			

Case No.: 164/24/87-ALC1/2018	Party Name: IMPEL EXPORTS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710110529	

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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 1st Floor, Block No. 1, New Delhi
 110002, New Delhi

:01/87/050/00970/AM19/	:07/24/040/00220/AM17/	19.10.2016	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Size of Export Item b) GSM of Import and Export c) Manufacturing process in detail			

Case No.: 18/24/87-ALC1/2018	Party Name: ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00824/AM19/	RLA File :02/24/040/00146/AM17/	Lic.No/Date:0210207114 02.11.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Net Weight of Export Product g) Exact name of Polymer in Import Item No. 2 and 3 h) Thickness of Import Item No.1 i) Percentage composition weight wise of Export Item j) Specification of Import Item 5, 6 and 7			

Case No.: 359/24/87-ALC1/2018	Party Name: IMPEL EXPORTS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/01165/AM19/	RLA File :07/24/040/00324/AM16/	Lic.No/Date:0710110627 08.11.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01165/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PE CONTAINER LINER ARTICLES MADE OF LDPE/LLDPE	892857.100Kg	Polyethylene film Sheet Article made of LDPE/LLDPE	910714.2Kg
RA may take consequential action as per Policy / Procedures			


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 विदेश व्यापार भवन/भारत निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 सं. १०, प्लॉट, नई दिल्ली
 Udyog Bhawan, New Delhi

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Case No.:361/24/87-ALC1/2018	Party Name: SUDARSHAN EXTRUSIONS PVT.LTD,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved																				
HQ File :01/87/050/01167/AM19/	RLA File :07/24/040/00309/AM17/	Lic.No/Date:0710110844 26.12.2016																					
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01167/AM19, the Committee decided to ratify the license as under:-																							
<table><tr><td>EXPORT ITEM</td><td>QUANTITY</td><td>IMPORT ITEM</td><td>QUANTITY</td></tr><tr><td>PVC PIPES COLUMN PIPE</td><td>200MT</td><td>RESIN PVC RESIN</td><td>190MT</td></tr><tr><td></td><td></td><td>ONE PACK IMPACT MODIFIER CHEMICAL</td><td>10MT</td></tr><tr><td></td><td></td><td>CALCIAM CARBONATE</td><td>10MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	PVC PIPES COLUMN PIPE	200MT	RESIN PVC RESIN	190MT			ONE PACK IMPACT MODIFIER CHEMICAL	10MT			CALCIAM CARBONATE	10MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY																				
PVC PIPES COLUMN PIPE	200MT	RESIN PVC RESIN	190MT																				
		ONE PACK IMPACT MODIFIER CHEMICAL	10MT																				
		CALCIAM CARBONATE	10MT																				
RA may take consequential action as per Policy / Procedures																							

72	Case No.: 5/1/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals			

73	Case No.: 365/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01171/AM19/	RLA File :07/24/040/00392/AM17/	Lic.No/Date:0710111303 20.03.2017	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
	a) Exact name and catalogue of Import Item No.5 and 7			

74	Case No.: 44/2/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals			

75	Case No.: 89/24/87-ALC1/2018	Party Name: ARVIND LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00895/AM19/	RLA File :08/24/040/00503/AM17/	Lic.No/Date:0810140120 21.04.2017	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

76	Case No.: 41/24/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00847/AM19/	RLA File :08/24/040/00019/AM18/	Lic.No/Date:0810140187 01.05.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {DNM}				

77	Case No.: 42/24/87-ALC1/2018	Party Name: ALUDECOR LAMINATION PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00848/AM19/	RLA File :02/24/040/00250/AM17/	Lic.No/Date:0210207569 03.05.2017	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

78	Case No.: 43/24/87-ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00849/AM19/	RLA File :07/24/040/00039/AM18/	Lic.No/Date:0710111610 16.05.2017	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				
f) Small sample of each of export product				
g) Exact name of Polymer of Import Item at Sl. No. 1 and 2 with catalogue and their thickness				
h) Wastage calculation				

79	Case No.: 94/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00900/AM19/	RLA File :07/24/040/00035/AM18/	Lic.No/Date:0710111642 23.05.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				

a) Exact name and function of Import Item No.5

Case No.: 71/24/87- ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00877/AM19/	RLA File :52/24/040/00017/AM18/	Lic.No/Date:5210042306 29.06.2017	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- 80
- To indicate specific item of plastisizer to be added/added in manufacturing the export product {as alternate items are not allowed under adhoc advance authorization}
 - Complete calculation for requirement of raw materials for the manufacturing the export product
 - To indicate indigenous items with weight to be added in manufacturing the export product
 - Production of the export product viz-a-viz consumption of all raw materials for the last 3 years duly certified by Chartered Accountant

Case No.: 77/24/87- ALC1/2018	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/00883/AM19/	RLA File :05/24/040/00164/AM18/	Lic.No/Date:0510403353 07.07.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01167/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
V BLEND (SOE Compound) {WHITE}	1Kg	SBS /Styrene Butadiene Styrene Co-Polymers Relevant Grade	0.27818Kg
		SBC/Styrene Butadiene Co-Polymer Relevant Grade	0.27818Kg
		Synthetic Rubber Relevant Grade	0.0278Kg
		CHLORINATED POLYETHYLENE (CPE)	0.1112Kg
		Titanium Dioxide	0.0463Kg
		Acrylonitrile -butadiene rubber (NBR)	0.0927Kg
		Acrylic Processing Aid/ Acrylic Polymer	0.0370Kg
		Acrylic Impact Modifier	0.0556Kg
		Calcium Carbonate	0.0463Kg
		Processing Oil / Power Oil / Flex Oil Relevant	0.0463Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 59/3/87- ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

83	Case No.: 63/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00869/AM19/	RLA File :08/24/040/00058/AM18/	Lic.No/Date:0810140762 04.08.2017	

Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.

84	Case No.: 64/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00870/AM19/	RLA File :08/24/040/00103/AM18/	Lic.No/Date:0810140763 04.08.2017	

Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.

85	Case No.: 67/24/87-ALC1/2018	Party Name: NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00873/AM19/	RLA File :05/24/040/00187/AM18/	Lic.No/Date:0510403799 24.08.2017	

Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case

86	Case No.: 70/24/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00876/AM19/	RLA File :52/24/040/00025/AM18/	Lic.No/Date:5210042363 06.09.2017	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- To indicate specific item of plastisizer to be added/added in manufacturing the export product {as alternate items are not allowed under adhoc advance authorization}
- Complete calculation for requirement of raw materials for the manufacturing the export product
- To indicate indigenous items with weight to be added in manufacturing the export product
- Production of the export product viz-a-viz consumption of all raw materials for the last 3 years duly certified by Chartered Accountant

87	Case No.: 72/24/87-ALC1/2018	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:10/87-ALC1/2019	Status: Approved
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		09.10.2019	
HQ File :01/87/050/00878/AM19/	RLA File :05/23/040/00506/AM17/	Lic.No/Date:0510403999 13.09.2017	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/280/2019/-TSW dated 03.09.2019, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Paddy Dehusking Rolls/Rubber Rolls containing 101.25 MT of Rubber compound	132MT	SYNTHETIC RUBBER (NBR)	72.292MT
		Silica	18MT
RA may take consequential action as per Policy / Procedures			

Case No.: 75/24/87-ALC1/2018	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00881/AM19/	RLA File :52/24/040/00042/AM18/	Lic.No/Date:5210042424 07.11.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			
f) Bifurcation in quantity of Export for coloured and uncoloured , printed and unprinted			
g) Details of indigenous input with quantity			
h) Justification for higher wastage			

Case No.: 74/24/87-ALC1/2018	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00880/AM19/	RLA File :08/24/040/00196/AM18/	Lic.No/Date:0810141266 08.11.2017	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahmedabad and requested for withdrawal of the case.			

Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.

90	Case No.: 163/24/87- ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00969/AM19/	RLA File :07/24/040/00218/AM18/	Lic.No/Date:0710112363 08.11.2017	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

91	Case No.: 129/24/87- ALC1/2018	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00935/AM19/	RLA File :07/24/040/00155/AM18/	Lic.No/Date:0710112420 16.11.2017	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				
f) Small sample of each of export product				
g) Exact name of Polymer of Import Item at Sl. No. 1 and 2 with catalogue and their thickness				
h) Wastage calculation				

92	Case No.: 76/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00882/AM19/	RLA File :08/24/040/00252/AM18/	Lic.No/Date:0810141410 29.11.2017	
Decision : The committee considered the reply of the firm wherein it has informed that the norms has already been fixed in the meeting No.09/2018 dated 31.01.2018. The Committee noted that this is not correct and decided to call hard copy of the application from the RA and firm.				

93	Case No.: 179/24/87- ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710112474	

:01/87/050/00985/AM19/	:07/24/040/00235/AM18/	30.11.2017	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

94	Case No.: 197/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01003/AM19/	RLA File :02/24/040/00145/AM18/	Lic.No/Date:0210208055 15.12.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

95	Case No.: 198/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01004/AM19/	RLA File :02/24/040/00144/AM18/	Lic.No/Date:0210208052 15.12.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

96	Case No.: 199/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01005/AM19/	RLA File :02/24/040/00146/AM18/	Lic.No/Date:0210208056 15.12.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

97	Case No.: 248/24/87-ALC1/2018	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Rejected
	HQ File :01/87/050/01054/AM19/	RLA File :34/24/040/00211/AM18/	Lic.No/Date:3410043768 02.01.2018	
Decision : The committee noted that a DL was issued to firm on 17.07.2019, which was followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

98	Case No.: 79/24/87-ALC1/2018	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00885/AM19/	RLA File :08/24/040/00296/AM18/	Lic.No/Date:0810141769 12.01.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

99	Case No.: 37/10/87-ALC1/2018	Party Name: CREST COMPOSITES &	Meet No/Date:10/87-ALC1/2019	Status: Approved
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		PLASTICS PVT. LTD.	09.10.2019	
	HQ File :01/87/050/00176/AM19/	RLA File :08/24/040/00380/AM18/	Lic.No/Date:0810142245 27.03.2018	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00176/AM19, the Committee decided to adopt following norms:-			
	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	SATURATED POLYSTER RESIN TOPCOAT CT-6224 [PERCENTAGE SOLID CONTENT NOT LESS THAN 60%]	1Kg	NEO PENTYL GLYCOL	0.177Kg
			BUTYL CELLOSOLVE	0.751Kg
			PURIFIED ISOPHTHALIC ACID	0.221Kg
			PHTHALIC ANHYDRIDE	0.109Kg
			ADIPIC ACID	0.0767Kg
	RA may take consequential action as per Policy / Procedures			

	Case No.: 366/24/87- ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
100	HQ File :01/87/050/01172/AM19/	RLA File :07/24/040/00367/AM18/	Lic.No/Date:0710113050 04.04.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

	Case No.: 86/24/87- ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
101	HQ File :01/87/050/00892/AM19/	RLA File :08/24/040/00213/AM18/	Lic.No/Date:0810142366 13.04.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

	Case No.: 87/24/87- ALC1/2018	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
102	HQ File :01/87/050/00893/AM19/	RLA File :32/24/040/00002/AM19/	Lic.No/Date:3210078452 13.04.2018	
	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

	Case No.: 96/24/87- ALC1/2018	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
103	HQ File	RLA File	Lic.No/Date:0810142367	

:01/87/050/00902/AM19/	:08/24/040/00214/AM18/	13.04.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case			

104	Case No.: 3/8/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

105	Case No.: 4/8/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

106	Case No.: 90/24/87- ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00896/AM19/	RLA File :08/24/040/00348/AM18/	Lic.No/Date:0810142573 10.05.2018	
Decision : The committee considered the reply of the firm wherein it has informed that it has submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision on withdrawal is taken and deferred the case.				

107	Case No.: 91/24/87- ALC1/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00897/AM19/	RLA File :07/24/040/00039/AM19/	Lic.No/Date:0710113270 11.05.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

108	Case No.: 92/24/87- ALC1/2018	Party Name: IMPEL EXPORTS	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Approved
	HQ File :01/87/050/00898/AM19/	RLA File :07/24/040/00017/AM19/	Lic.No/Date:0710113302 17.05.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00898/AM19, the Committee decided to ratify the license as under:-				

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
20 FT PE	220565.100Kg	POLYTHENE FILM - LFT	900093.8Kg

CONTAINER LINER		(ARTICLES MADE OF LDPE / LLDPE - LAY FLAT TUBING)	
30 FT PE CONTAINER LINER	617771.100Kg		
40 FT PE CONTAINER LINER	44108.910Kg		
RA may take consequential action as per Policy / Procedures			

109	Case No.:132/24/87-ALC1/2018	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00938/AM19/	RLA File :03/94/040/00123/AM19/	Lic.No/Date:0310821048 17.05.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Justification for use of virgin Pet Resin and Flakes for use of recycled PET Sheet				

110	Case No.:379/24/87-ALC1/2018	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01185/AM19/	RLA File :24/24/040/00005/AM19/	Lic.No/Date:2410042426 23.05.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

111	Case No.:95/24/87-ALC1/2018	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00901/AM19/	RLA File :22/24/040/00018/AM19/	Lic.No/Date:2210015922 20.06.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				

f) Specific name of Import Item at Sl.No.2 and 3

112	Case No.: 380/24/87- ALC1/2018	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01186/AM19/	RLA File :50/24/040/00009/AM19/	Lic.No/Date:5010002454 27.06.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

113	Case No.: 120/24/87- ALC1/2018	Party Name: EURASIA POLYCHEM PVT LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00926/AM19/	RLA File :34/24/040/00053/AM19/	Lic.No/Date:3410044330 12.07.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

114	Case No.: 381/24/87- ALC1/2018	Party Name: CANVERA EXIM LLP	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Rejected
	HQ File :01/87/050/01187/AM19/	RLA File :24/24/040/00013/AM19/	Lic.No/Date:2410042456 13.07.2018	
Decision : The committee noted that a DL was issued to firm on 17.07.2019, which was followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

115	Case No.: 10/16/87- ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00307/AM19/	RLA File :02/24/040/00066/AM19/	Lic.No/Date:0210208607 26.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

116	Case No.: 22/18/87- ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00471/AM19/	RLA File :34/24/040/00105/AM19/	Lic.No/Date:3410044410 09.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

117	Case No.: 24/18/87- ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410044413	

:01/87/050/00473/AM19/	:34/24/040/00107/AM19/	09.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

118	Case No.: 6/17/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00398/AM19/	RLA File :02/24/040/00075/AM19/	Lic.No/Date:0210208650 23.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

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Case No.:228/24/87-ALC1/2018	Party Name: ARVIND LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved																																
HQ File :01/87/050/01034/AM19/	RLA File :08/24/040/00157/AM19/	Lic.No/Date:0810143360 30.08.2018																																	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/157/2019/-TSW dated 01.10.2019, Committee decided to ratify license as under:																																			
<table><tr><td>EXPORT ITEM</td><td>QUANTITY</td><td>IMPORT ITEM</td><td>QUANTITY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT</td></tr><tr><td>Fiber Glass Reinforced Products</td><td>4000000Kg</td><td>Unsaturated Polyester Resin</td><td>0.260</td></tr><tr><td></td><td></td><td>Glass Fiber Rovings</td><td>0.473</td></tr><tr><td></td><td></td><td>Multiaxial Fabric of Glass Roving</td><td>0.231</td></tr><tr><td></td><td></td><td>Antimony Trioxide</td><td>0.0104</td></tr><tr><td></td><td></td><td>Decabromodiphenly Oxide</td><td>0.010</td></tr><tr><td></td><td></td><td>Titanium Dioxide</td><td>0.0032</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT	Fiber Glass Reinforced Products	4000000Kg	Unsaturated Polyester Resin	0.260			Glass Fiber Rovings	0.473			Multiaxial Fabric of Glass Roving	0.231			Antimony Trioxide	0.0104			Decabromodiphenly Oxide	0.010			Titanium Dioxide	0.0032	RA may take consequential action as per Policy / Procedures			
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120	Case No.: 161/24/87-ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00967/AM19/	RLA File :34/24/040/00095/AM19/	Lic.No/Date:3410044552 05.10.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

121	Case No.: 31/19/87-	Party Name: MOTHERSON	Meet No/Date:10/87-	Status:
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ALC1/2018	SUMI SYSTEMS LIMITED	ALC1/2019 09.10.2019	Rejected
HQ File :01/87/050/00525/AM19/	RLA File :05/24/040/00377/AM19/	Lic.No/Date:0510408015 08.10.2018	
Decision : The committee noted that a DL was issued to firm on 10.06.2019, which was followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			

Case No.:169/24/87- ALC1/2018	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00975/AM19/	RLA File :07/24/040/00185/AM19/	Lic.No/Date:0710114056 26.10.2018	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Detail of Import Item No.4 i.e. name of Polymer and its catalogue			

Case No.:170/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00976/AM19/	RLA File :26/24/040/00010/AM19/	Lic.No/Date:2610012857 29.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Case No.:174/24/87- ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00980/AM19/	RLA File :26/24/040/00013/AM19/	Lic.No/Date:2610012859 02.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

125	Case No.:175/24/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00981/AM19/	RLA File :26/24/040/00036/AM18/	Lic.No/Date:2610012860 02.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				

126	Case No.:176/24/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00982/AM19/	RLA File :26/24/040/00039/AM18/	Lic.No/Date:2610012863 02.11.2018	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

127	Case No.:181/24/87-ALC1/2018	Party Name: ARMOR PLAST LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00987/AM19/	RLA File :07/24/040/00198/AM19/	Lic.No/Date:0710114121 13.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				

a) Exact description of Export Item
b) Exact name of Import with catalogue

Case No.: 192/24/87-ALC1/2018	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/00998/AM19/	RLA File :52/24/040/00067/AM19/	Lic.No/Date:5210042860 17.12.2018	
128	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) To indicate specific item of plastisizer to be added/added in manufacturing the export product {as alternate items are not allowed under adhoc advance authorization} b) Complete calculation for requirement of raw materials for the manufacturing the export product c) To indicate indigenous items with weight to be added in manufacturing the export product d) Production of the export product viz-a-viz consumption of all raw materials for the last 3 years duly certified by Chartered Accountant		

Case No.: 196/24/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01002/AM19/	RLA File :08/24/040/00301/AM19/	Lic.No/Date:0810144138 20.12.2018	
129	Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case		

Case No.: 385/24/87-ALC1/2018	Party Name: STYLO TABLEWARES	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01191/AM19/	RLA File :24/24/040/00041/AM19/	Lic.No/Date:2410042614 02.01.2019	
130	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item manufacture of each of export product		

131	Case No.: 212/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01018/AM19/	RLA File :02/24/040/00143/AM19/	Lic.No/Date:0210208899 04.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

132	Case No.: 216/24/87-ALC1/2018	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01022/AM19/	RLA File :03/95/040/00931/AM19/	Lic.No/Date:0310826210 07.01.2019	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

133	Case No.: 386/24/87-ALC1/2018	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01192/AM19/	RLA File :24/24/040/00042/AM19/	Lic.No/Date:2410042622 08.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}				

134	Case No.: 219/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01025/AM19/	RLA File :02/24/040/00115/AM19/	Lic.No/Date:0210208917 10.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals				

135	Case No.: 222/24/87-ALC1/2018	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Rejected
	HQ File :01/87/050/01028/AM19/	RLA File :05/23/040/00444/AM19/	Lic.No/Date:0510409309 11.01.2019	
Decision : The committee noted that a DL was issued to firm on 17.07.2019, which was followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

136	Case No.: 231/24/87-ALC1/2018	Party Name: RR KABEL LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Rejected
	HQ File :01/87/050/01037/AM19/	RLA File :03/95/040/00974/AM19/	Lic.No/Date:0310826525 22.01.2019	
Decision : The committee noted that a DL was issued to firm on 17.07.2019, which was				

followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.

137	Case No.: 232/24/87-ALC1/2018	Party Name: RR KABEL LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01038/AM19/	RLA File :03/95/040/00898/AM19/	Lic.No/Date:0310826526 22.01.2019	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

138	Case No.: 233/24/87-ALC1/2018	Party Name: SML FILMS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01039/AM19/	RLA File :52/24/040/00080/AM19/	Lic.No/Date:5210042934 23.01.2019	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

139	Case No.: 387/24/87-ALC1/2018	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01193/AM19/	RLA File :24/24/040/00046/AM19/	Lic.No/Date:2410042635 24.01.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Complete details of used tyre imported and No Objection Certificates taken from Ministry of Environment and Forests and Import Licence of restricted category in tabular form. NOC which will be utilized in the present Advance Authorization may be shown clearly.				
b) Type of specific Import of Rubber Scrap is to be indicated, whether, it is tyre scrap or tubes scrap or other scrap				

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Case No.:238/24/87-ALC1/2018	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/01044/AM19/	RLA File :09/24/040/00519/AM19/	Lic.No/Date:09100671 11 25.01.2019	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/141/2019/-TSW dated Nil, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED PER KG OF EXPOORT PRODUCT

A. K. P. Kumar
 दिवाकर अशोक कुमार
 उप निदेशक, निर्यात प्रचार/ Dy. DGFT
 विदेश व्यापार निदेशालय/ DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

High Performance Bicycle Tyres (using different type of Rubber) Condition: Import Item Natural Rubber is subject to prior import condition as per Appendix 4J.	300000Kg	Natural Rubber/Synthetic Rubber(HS Code:40021910) Condition:Import Item Natural Rubber is subject to prior import condition as per Appendix 4J.	0.44Kg
		Bead Wire	0.10Kg
		Carbon Black	0.13Kg
		Rubber Chemicals (HS Code 38121000) (Antioxidants,Accelerators,Retarders & Peptizer)	0.014Kg
		Zinc Oxide	0.025Kg
		All Other Misc., chemicals includes pigments Microcrystalline wax, Parafin Wax,Softners,Plasticizer s,Sulpher, Activators,coupling agents,fillers,tackifiers, Titanium Dioxide,Dipchemicalsex cluding resorcinol,mould release agent,insoluble sulphur,processing oils including Elasto 541,phenolic resin	0.09Kg
		Precipitated Silica	0.035Kg
		Nylon Fabric OR Cotton Fabric OR Polyester Fabric	0.11Kg
		Nylon Chafer	Net+5% or applied quantity whichever is less
		Reflective Tape {Relevant Width}	1.05Metre/Metre
		Rubber Labels	Net to Net
Note: There should be a value cap up for S.No.4 and 6 of Import list as per General Note for all Export Product of H.B. Procedure Vo.II			
RA may take consequential action as per Policy / Procedures			

141	Case No.:247/24/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01053/AM19/	RLA File :02/24/040/00157/AM19/	Lic.No/Date:0210208942 29.01.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals

142	Case No.: 267/24/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Rejected
	HQ File :01/87/050/01073/AM19/	RLA File :05/24/040/00640/AM19/	Lic.No/Date:0510409584 05.02.2019	
Decision : The committee noted that a DL was issued to firm on 17.07.2019, which was followed by a reminder on 05.09.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

143	Case No.: 276/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01082/AM19/	RLA File :08/24/040/00122/AM19/	Lic.No/Date:0810144519 06.02.2019	
Decision : The committee considered the reply of the firm wherein it was informed that they have obtained EODC/submitted documents for EODC to RA, Ahemdabad and requested for withdrawal of the case. Therefore, committee decided to seek comments of RA on the request of firm before any decision for withdrawal is taken and deferred the case.				

144	Case No.: 280/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01086/AM19/	RLA File :08/24/040/00192/AM19/	Lic.No/Date:0810144545 07.02.2019	
Decision : The committee considered the reply of the firm wherein it has informed that the norms has already been fixed in the meeting No.01/2019 dated 10.04.2019. The Committee noted that this is not correct and decided to call hard copy of the application from the RA and firm.				

145	Case No.: 281/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01087/AM19/	RLA File :08/24/040/00385/AM19/	Lic.No/Date:0810144547 07.02.2019	
Decision : The committee considered the reply of the firm wherein it has informed that the norms has already been fixed in the meeting No.01/2019 dated 10.04.2019. The Committee noted that this is not correct and decided to call hard copy of the application from the RA and firm.				

146	Case No.: 302/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/01108/AM19/	RLA File :34/24/040/00305/AM19/	Lic.No/Date:3410044903 15.02.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}				

147	Case No.: 306/24/87-	Party Name: PRISTINE	Meet No/Date:10/87-	Status:
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ALC1/2018	MELAMINE LLP	ALC1/2019 09.10.2019	Approved
HQ File :01/87/050/01112/AM19/	RLA File :34/24/040/00349/AM19/	Lic.No/Date:3410044905 18.02.2019	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/56/2019/-TSW dated 07.10.2019, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
MELAMINE FORMALDEHYDE MOULDING POWDER (Containing 49.5% Melamine Powder)	49000Kg	MELAMINE POWDER	24500Kg
RA may take consequential action as per Policy / Procedures			

Case No.:320/24/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/01126/AM19/	RLA File :07/24/040/00270/AM19/	Lic.No/Date:0710114582 25.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01126/AM19, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
UPVC Column/Drop/Riser Pipes for submersible Bore-Well Pumps OD 33mm (1/4 inches) to 140 mm(5 inches)	1047MT	PVC RESIN	984MT
		Impact Modifier	40MT
		PVC Stabilizer	30MT
		Processing AID	40MT
RA may take consequential action as per Policy / Procedures			

Case No.:322/24/87-ALC1/2018	Party Name: GALA SHRINK FIT	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01128/AM19/	RLA File :03/94/040/00990/AM19/	Lic.No/Date:0310827263 25.02.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.:7/1/87-ALC1/2019	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
HQ File :01/87/050/01237/AM19/	RLA File :03/95/040/01241/AM19/	Lic.No/Date:0310827446 05.03.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {DNM}

Case No.: 32/5/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Approved
HQ File :01/87/050/00143/AM20/	RLA File :03/95/040/00148/AM20/	Lic.No/Date:0310829323 29.05.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/141/2019/-TSW dated Nil, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT
HIGH ABRASION RUBBER SHEETS	500000Kg	NATURAL RUBBER	0.680
		SYNTHETIC RUBBER SBR SERIES 1502	0.100
		ZINC OXIDE	0.043
		PROCESS OIL	0.040
		TITANIUM DI-OXIDE	0.035
		ANTIOXIDANT : 6PPD	0.015
		ACCELERATORS : CBS	0.012
		GUM ROSIN	0.033
		PIGMENT COLOUR	0.009
		BONDING AGENT SI-69	0.010
		STEARIC ACID	0.015
		PACKING MATERIAL : PLASTIC PALLETS	500 Numbers for export of 500000Kg
Note: 1. There should be a value cap on Antioxidant/Retarder/Accelerator as per General Note for all Export Product of H.B. Procedure Vo.II 2. All the plastic pallets will be exported back along with the export item. RA may take consequential action as per Policy / Procedures			

152	Case No.: 2/8/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
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Dilip Kumar
 दिलीप कुमार/DILIP KUMAR
 उप महा निदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महा निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00189/AM20/	RLA File :05/24/040/00178/AM20/	Lic.No/Date:0510411029 24.06.2019
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Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item manufacture of each of export product
- Wastage at every stage.
- Details of quantity of export with deferent GSM-wise.
- Percentage content of polyester fabric in each export product.

153	Case No.: 4/8/87- ALC1/2019	Party Name: GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00191/AM20/	RLA File :03/94/040/00251/AM20/	Lic.No/Date:0310829908 25.06.2019	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net content of Adhesive in Export Product			

154	Case No.: 9/8/87- ALC1/2019	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87- ALC1/2019 09.10.2019	Status: Approved
	HQ File :01/87/050/00196/AM20/	RLA File :34/24/040/00096/AM20/	Lic.No/Date:3410045232 25.06.2019	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00196/AM20, the Committee decided to adopt following norms:-			

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ALKYD RESIN VLK- 2236-60%	1Kg	PENTAERYTHRITOL	0.152Kg
		PHTHALIC ANHYDRIDE	0.190Kg
		MIX-XYLENE	0.380Kg

RA may take consequential action as per Policy / Procedures

155	Case No.: 16/8/87- ALC1/2019	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87- ALC1/2019	Status: Approved
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HQ File :01/87/050/00203/AM20/	RLA File :34/24/040/00109/AM20/	09.10.2019 Lic.No/Date:3410045241 28.06.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00203/AM20, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYESTER RESIN SOLUTION-8352-B {65% RESIN CONTENT]	1Kg	Neo Pentyl Glycol	0.315Kg
		Phthalic Anhydride	0.283Kg
		Adipic Acid	0.137Kg
		C-9	0.350Kg
RA may take consequential action as per Policy / Procedures			

156	Case No.: 22/8/87-ALC1/2019	Party Name: COLORPLAST SYSTEMS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
	HQ File :01/87/050/00209/AM20/	RLA File :05/23/040/00134/AM20/	Lic.No/Date:0510411129 03.07.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}				

	Case No.: 23/8/87-ALC1/2019	Party Name: AJIT INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2019 09.10.2019	Status: Deferred
157	HQ File :01/87/050/00210/AM20/	RLA File :05/23/040/00138/AM20/	Lic.No/Date:0510411130 03.07.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item manufacture of each of export product				
f) Percentage content of Adhesive in Export				
g) Percentage of Non Volatile Matter in Adhesive				

Meeting ended with a vote of thanks to the Chair.

Aditya Kumar